

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 361 of 1999.

Wednesday this the 24th day of March, 1999.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

K.Chandran,
Senior Stenographer,
Deputy Chief Engineers Office,
(Construction) Southern Railway,
Ernakulam Junction.

..Applicant

(By Advocate Shri K. Padmanabhan)

Vs.

1. Union of India represented by
General Manager, Southern
Railway, Chennai-3.
2. Divisional Railway Manager,
Southern Railway, Trivandrum.
3. Senior Divisional Personnel
Officer, Southern Railway,
Trivandrum.
4. Deputy Chief Engineer, (Construction),
Southern Railway,
Ernakulam Junction.
5. Shri K.C. Raveendran,
Stenographer,
Deputy Chief Engineers
Office(Construction), Southern
Railway, Ernakulam Junction.

..Respondents

(By Advocate Shri K.V. Sachidanandan)

The application having been heard on 24th March, 1999,
the Tribunal on the same day delivered the following:

O R D E R

Applicant who is the seniormost among the Junior
Stenographers presently officiating as Senior Stenographer on ad hoc
basis was by the impugned order dated 10.3.99 (A-10) passed over
on regular promotion to the post of Senior Stenographer while the
5th respondent, junior to him has been promoted. The case of the
applicant is that he has done well in the suitability test and the
supersession was not justified. With these allegations the applicant

has filed this application for having the A-10 order set aside and for a direction to the respondents 2 and 4 to regularise the applicant as Senior Stenographer.

2. When the application came up for hearing, the learned counsel on either side suggest that the applicant may be permitted to make a representation to the Divisional Railway Manager (R-2) projecting his grievances against the impugned order A-10 and the second respondent may be directed to consider and dispose of the same with an appropriate order within a reasonable time.

3. In the light of the above submission made by the counsel on either side, the application is disposed of permitting the applicant to make a representation against the impugned order A-10 to the 2nd respondent within two weeks from today and with a direction to the second respondent that if such a representation is received by him, the same shall be considered and an appropriate reply given to the applicant within a period of one month thereafter. No costs.

Dated the 24th March 1999.



A.V. HARIDASAN
VICE CHAIRMAN

rv

List of Annexures in the order:

Annexure A-10: Impugned Order No. 007/99/PG- V/P 535/XII/ Stenos/Vol.VII dated 10.3.1999, issued by the 3rd respondent.